

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.13
I.A. No.16/2023 & 150/2024 in
C.P. (IB)No.41/BB/2019**

IN THE MATTER OF:

M/s. Vansun Intermediates Pvt. Ltd. ... Petitioner
Vs.
M/s. Sura Leathers Pvt. Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 31.05.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant/impleading
Respondent in IA No. 16/2023 : Shri Sushanth Belvet
The Liquidator : Shri Dhuraisamy

ORDER

I.A. No.150 of 2024:

1. The present Application has been filed by State Bank of India, Stressed Asset Management Branch, under Section 60(5) of the I&B Code, 2016 r/w Rule 11 of the NCLT Rules, 2016 seeking to implead State Bank of India as impleading Respondent in IA. No.16 of 2022.
2. Heard the Ld. Counsel for the Applicant and the Ld. Liquidator.
3. Ld. Liquidator submits that they have no objections in allowing State Bank of India as impleading Respondent in IA. No.16 of 2022. In this circumstances, the instant IA is allowed by impleading State Bank of India, Stressed Asset Management Branch as impleading Respondent. Ld. Liquidator is directed to file amended memo of parties, within a period of one week.
4. Accordingly, **IA. No. 150 of 2024 is disposed of.**

I.A. No.16 of 2023:

1. Heard the Ld. Liquidator.
2. List the matter on **19.07.2024.**

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)
Anishma

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)